

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 41/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 of Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 Nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariali-Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line - line under TBCB) and Asset III- 2 Nos. 400 kV (GIS) bays at Silchar and 2 Nos. 400 kV (GIS) bays along with 2X 80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Transmission line (Line under TBCB scope) under "POWERGRID works associated with the North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)".
- Date of Hearing** : 1.8.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri Anand K. Ganesan, Advocate, PGCIL
Ms. Swapna Sheshadari, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner has made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 for the following assets under "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)" in the North Eastern region:
- i. **Asset I-** 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.);



- ii. **Asset II-** 2 Nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariyali-Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line - line under TBCB); and
- iii. **Asset III-** 2 Nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2X 80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Transmission line (Line under TBCB scope)

b. The details of the assets covered under the instant petition are as follows:

Asset	SCOD	Actual COD	Delay
Asset-I	1.12.2020 (as per IA), 1.5.2021 (as per MOP Guidelines)*	23.6.2020	Nil
Asset-II	1.4.2020 (as per IA), 1.9.2020 (as per MOP Guidelines)*	30.6.2020 (Proposed)	90 days
Asset-III	1.12.2020 (as per IA), 1.5.2021 (as per MOP Guidelines)*	13.12.2020 (Proposed)	12 days

**Ministry of Power in the letter dated 27.7.2020 allowed an extension of Scheduled Commercial Operation Date (SCOD) by 5 months to mitigate the issues of disruption in supply chains and manpower, caused due to outbreak of Covid- 19 Pandemic. The letter is applicable for all the Inter-state transmission projects whose SCOD date is after date of lockdown i.e; 25.3.2020*

- c. Though there was time over-run as per Asset-II and Asset-III as per the Investment Approval, they were put into commercial operation within the extended period of 5 months granted by MOP, vide letter dated 27.7.2020, due to disruptions caused because of COVID19 pandemic.
- d. The reasons for early COD of Asset-I and reasons for time over-run in case of Asset-II and Asset-III have been submitted.
- e. Since, the power flow in the Asset-II and Asset-III could not be achieved due to non-readiness of inter-connected transmission lines under TBCB route. Therefore, the approval of COD has been invoked in accordance with Regulation 5(2) of the 2019 Tariff Regulations.
- f. The estimated completion cost of the transmission assets is within the FR apportioned approved cost. Hence, there is no cost over-run.
- g. Initial spares claimed are within the ceiling limit as per the 2019 Tariff Regulations.
- h. Response to the TV replies has been filed vide affidavit dated 28.4.2022.
- i. No reply has been filed by any of the Respondents.

3. In response to Commission's query regarding whether the Respondents have been notified by the Petitioner, learned counsel for the Petitioner submitted that all the Respondents have been notified in the instant matter. However, none of the Respondents have filed any reply in the instant petition.



4. The Commission directed the Respondents to file reply by 31.8.2020 and the Petitioner to file rejoinder, if any, by 9.9.2022. The Commission directed the parties to adhere to the specified timeline for completion of pleadings and observed that no further extension of time shall be granted.

5. The Petition shall be listed along with Petition No. 134/MP/2021 and Petition No. 167/TT/2022 for hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

